## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.221/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Riverdale Infrastructure Pvt. Ltd.

V/s.

Kirloskar Ebara Pumps Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 58(4) of the Companies Act, 2013.

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3.	Mr. R Mr. A Mr. A Mr. A Mr. A	· Nishant lavi Kerdam, shish Kameit	Senior lounsel a , lounsel, a and ifb. A. S. Dayal	Y	Jains
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## **ORDER**

## C.P. No. 221/58(4)/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- In the light of the Order dated 27.07.2017 an amendment is required in the main Petition, therefore, liberty is granted to amend the Main Petition to implead KBL as Respondent No. 3.
- 3. Registry is directed to allow the necessary amendment in the Petition.
- 4. Adjourned to 14.12.2017 at 2.30 PM.
- 5. Re-verification is dispensed with.

Sd/-

16.11.2017

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M.K. Shrawat Member (Judicial)